

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-135(PB)/2018

IN THE MATTER OF:

Narayani Ispat Limited
Vs.
Hindon Foge Pvt. Ltd.

.... APPLICANT / PETITIONER
.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.02.2018

Coram:

VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT :- Ms. Varsha Banerjee, Advocate


For the RESPONDENT :-

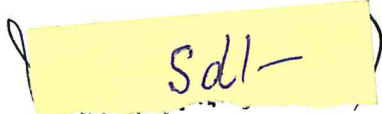
ORDER

Learned Counsel for the petitioner is present and moves this petition. In relation to the service of an advance copy of the application along with documents, it is represented by the Ld. Counsel for the petitioner that at page No.195 of the typed set documents, proof of dispatch through Courier has been enclosed. It is further represented by the Ld. Counsel for the petitioner that in relation to service upon the registered office as well as the Tracking report of the Courier, the same has been returned with an endorsement "Wrong and incorrect address" whereas at the Office & works based at Ghaziabad, it has been successfully delivered.

Let the petitioner file the necessary Tracking report which is not available on record. Further, the petitioner may also send another notice in relation to the next date of hearing which is fixed on 27.2.2018 within a period of one week at the addresses specified of which, an advance copy of the application has been sent. The Petitioner shall also make an attempt by sending the notice through E-mail id as disclosed in the Master Data of the Corporate Debtor.

List on 27.2.2018.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit